S.L No. 180

BEFORE THE LD. NATIONAL GREEN TRIBUNAL, EASTERN ZONE
KOLKATA BENCH

Original Application No. 232/2024/EZ
(Earlier O.A No. 1081/2024/PB)

In the matter of:
Pinki Kumari.

...Applicant

-Versus-

The State of Bihar & Others.

...Respondents

**INDEX**

| Sr. No. | Particulars | Page No. | Annexure |
|---|---|---|---|
| 1. | COUNTER AFFIDAVIT BY RESPONDENT NO 2 | 1 - 7 | |
| 2. | Order dated 08.11.2024 of Hon'ble NGT (O.A No. 1081/2024/PB) | 8 - 9 | A |
| 3. | Memo No. 2702 dated 29.11.2024 (BSPCB request for enquiry) | 10 - 11 | B |
| 4. | Memo No. 2116/Confidential dated 21.12.2024 (DM's directive for enquiry) | 12 | C |
| 5. | Letter No. 1822/Confidential dated 30.12.2024 (SDO's report) | 13 - 25 | D |
| 6. | Letter No. 71/Confidential dated 18.01.2025 (DM's waste removal directive) | 26 | E |

12 AUG 2025

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2029
GOVT. OF WEST BENGAL

| Sr. No. | Particulars | Page No. | Annexure |
|---|---|---|---|
| 7. | Letter No. 2339/Legal dated 11.08.2025 (Request for updated report) | 27 | F |
| 8. | Letter No. 1963 dated 11.08.2025 (EO's update on bio-mining tender) | 28 - 29 | G |

Place: Kolkata.

Date: 12th August, 2025.

Filed by:

Surendra Kumar
Advocate

Mr. Surendra Kumar,
Advocate
M: 9433361866;
E: surendra_kr15@rediffmail.com

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2029
GOVT. OF WEST BENGAL

BEFORE THE LD. NATIONAL GREEN TRIBUNAL, EASTERN ZONE
KOLKATA BENCH

Original Application No. 232/2024/EZ
(Earlier O.A No. 1081/2024/PB)

In the matter of:
Pinki Kumari.

...Applicant

-Versus-

The State of Bihar & Others.

..Respondents

COUNTER AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, NAWADA BEING RESPONDENT NO. 2

I, Manoj Chaudhary son of Late Ram Shawrup Chaudhary, aged about 42, working for gain as Senior Deputy Collector, working at the office of the District Magistrate, Nawada, Bihar, having its address at Collectorate Office Nawada, Pin- 805110, presently halting at "Hastings Chamber", 7C, K. S. R. Road, 2nd Floor, Room no. 206, Kolkata- 700 001, do hereby solemnly affirm and declare as under:

1) That I am the authorized signatory of the respondent no. 2 herein (hereinafter referred to as "answering respondent"). I am duly authorized to file this affidavit on behalf of the District Magistrate, Nawada, in the above-mentioned matter and am fully conversant with the facts of the case.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2029
GOVT. OF WEST BENGAL

2) That in compliance with the order dated 08.11.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in O.A No. 1081/2024/PB (Pinki Kumari Vs. State of Bihar), the Bihar State Pollution Control Board (BSPCB), Patna, vide Memo No. 2702 dated 29.11.2024, requested the District Magistrate, Nawada, to nominate an officer for factual enquiry and fix a date thereof.

Copy of the order dated 8.11.2024 is annexed hereto and marked with **letter A.**

3) That vide Memo No. 2116/Confidential dated 21.12.2024, the District Magistrate, Nawada, fixed the date of 26.12.2024 for the enquiry and directed the Sub-Divisional Officer, Nawada Sadar, to coordinate with the nominated scientist, Sri N.M. Singh of BSPCB, Patna, to investigate the matter and submit a comprehensive report.

Copy of the memo dated 21.12.2024 is annexed hereto and marked with **letter B.**

4) That thereafter, vide Letter No. 1822/Confidential dated 30.12.2024, the Sub-Divisional Officer, Nawada Sadar, submitted the comprehensive report after conducting the enquiry with Sri N.M. Singh, Scientist, BSPCB, Patna, to the District Magistrate, Nawada.

Copy of the report dated 30.12.2024 is annexed hereto and marked with **Letter C.**

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2029
GOVT. OF WEST BENGAL

5) That vide Letter No. 71/Confidential dated 18.01.2025, the District Magistrate, Nawada, directed the Executive Officer, Nagar Parishad, Nawada, to remove the legacy waste from the identified sites as per the report.

Copy of the letter dated 18.1.2025 is annexed hereto and marked with **Letter D.**

6) That vide Letter No. 2339/Legal dated 11.08.2025, the I/C Officer, District Legal Section, Nawada, requested the Executive Officer, Nagar Parishad, Nawada, to submit an updated report in the matter to apprise the Hon'ble Tribunal.

Copy of the letter dated 11.8.2025 is annexed hereto and marked with **Letter E.**

7) That vide Letter No. 1963 dated 11.08.2025, the Executive Officer, Nagar Parishad, Nawada, submitted the updated report stating that the tender for the scientific disposal (Bio-mining) of the legacy waste at all sites within the territorial jurisdiction of Nagar Parishad, Nawada, has been awarded to M/S Geron Engineering Pvt. Ltd., Ghaziabad, and the work is in progress.

Copy of the letter dated 11.08.2025 and tender documents is annexed hereto and marked with **Letter F and G respectively**.

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2029
GOVT. OF WEST BENGAL

8) That the answering respondent respectfully states and submits that the order dated 08.11.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in O.A No. 1081/2024/PB (Pinki Kumari Vs. State of Bihar) is being complied with after following due procedures.

9) The answering respondent further craves leave of the Hon'ble Tribunal to file a supplementary counter affidavit in the matter, as and when required.

10) That the statements contained in paragraph nos. 1 to 7 are true to my knowledge and are information derived from records and rest thereof are my humble submissions before this Hon'ble Tribunal.

DEPONENT

Prepared by me &
Identified by me.

Advocate
WB/536-A/1998

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2029
GOVT. OF WEST BENGAL

Solemaly Affarmed and
Declared before me on the
Identification of the Advocate

Notary

Sk. Nazrul Islam
Notary, Govt. of W.B
Govt. No. 447/19
City Civil Court, Calcutta

12 AUG 2025

## VERIFICATION

I, Manoj Chaudhary son of Late Ram Shawrup Chaudhary, aged about 42, working for gain as Senior Deputy Collector, working at the office of the District Magistrate, Nawada, Bihar, having its address at Collectorate Office Nawada, Pin- 805110, do solemnly affirm and declare that the contents of the above counter-affidavit are true and correct to the best of my knowledge and belief, and no part of it is false or misleading.

DEPONENT

Place: Kolkata

Date: 12-08-2025

NOTARY
SK. NAZRUL ISLAM
Area Kolkata
Regn. No. 447/19
Expiry Date
15.09.2029
GOVT. OF WEST BENGAL

Annexure A

Item No.03

Court No. 2

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 1081/2024

Pinki Kumari — Applicant(s)

Versus

State of Bihar — Respondent(s)

Date of hearing: 08.11.2024

CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicants: None

ORDER

1. Pinki Kumari Mukhaye, Nagar Parishad, Newada State of Bihar has sent a letter petition dated 16.01.2024 complaining about unscientific handling and disposal of solid waste by Nagar Parishad, Nawada as a result whereof the same is being discharged/dumped in river Khuri and this letter petition has been registered as Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in *Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401.*

2. Complainant has said that for management of solid waste, its dumping site is already allotted but agencies responsible for handling, management and disposal of solid waste are illegally dumping solid waste in River Khuri as a result whereof it is affecting and damaging said river besides emitting foul smell causing health hazards to local people.

3. In our view, complaint made in this letter can effectively be addressed at first the instance, by District Authorities and Statutory Regulator and if they find any violation of environmental laws and particularly compliance and observance of Solid Waste Management Rules, 2016, appropriate remedial action will be taken by them.

4. We accordingly, constitute a Joint Committee comprising District Magistrate, Newada and Bihar State Pollution Control Board.

5. District Magistrate, Newada shall be the Nodal Authority for co-ordination and compliance of this order.

6. Above Committee shall collect relevant information and if finds any violation of Solid Waste Management Rules, 2016 with regard to handling, management and disposal of solid waste in Nagar Parishad, Nawada appropriate prohibitive, preventive and punitive, besides remedial, action shall be taken against violator(s) in accordance with law within two month and a compliance report shall be submitted with Registrar, Eastern Zone Bench at Kolkata. If any further order is required, Registrar shall place the matter before appropriate Bench.

7. With the above directions, this Original Application is disposed of.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 08, 2024
Original Application No. 1081/2024
JJ

Annexure B

ई–मेल

# बिहार राज्य प्रदूषण नियंत्रण पर्षद्

परिवेश भवन, एन.एस.बी.–2, पाटलिपुत्र औद्योगिक क्षेत्र,
पो0– सदाकत आश्रम, पाटलिपुत्र, पटना–800010
ई–मेल– msbspcb-bih@gov.in वेबसाईट– http://bspcb.bihar.gov.in

पत्रांक

पटना, दिनांकः

प्रेषक,

नीरज नारायण, भा.व.से.
सदस्य–सचिव।

Most Urgent
Hon'ble NGT
Matter

सेवा में,

जिला पदाधिकारी,
नवादा।
E-mail- dm-nawadah.bih@nic.in

विषयः **O.A. No.- 1081/2024/PB, Pinky Kumari V/S state of Bihar** के मामले में माननीय राष्ट्रीय हरित अधिकरण, प्रधान बेंच, दिल्ली के द्वारा पारित आदेश दिनांक– 08.11.2024 के अनुपालन के संबंध में।

प्रसंगः नगर परिषद् नवादा के द्वारा अवशिष्ट के अवैज्ञानिक प्रबंधन और निपटान का मामला।

महाशय,

उपर्युक्त प्रसंगाधीन विषय के संबंध में सूचित करना है कि विषयांकित मामले में माननीय राष्ट्रीय हरित अधिकरण, प्रधान बेंच, दिल्ली के द्वारा पिंकी कुमारी, नवादा के द्वारा भेजी गई शिकायत पत्र को मूल आवेदन के रूप में पंजीकृत किया है।

याचिकाकर्ता का आरोप है कि नगर परिषद, नवादा को ठोस अवशिष्ट प्रबंधन और निपटान के लिए डंपिंग स्थल आवंटित किया गया है। लेकिन संबंधित एजेंसी ठोस अवशिष्ट का प्रबंधन और निपटान अवैध रूप से खुरी नदी में डंप कर रही है। जिसके परिणामस्वरूप खुरी नदी में प्रतिकूल प्रभाव पड़ रहा है। साथ ही दुर्गंध फैलने से स्थानीय लोगों के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ रहा है।

माननीय राष्ट्रीय हरित अधिकरण ने दिनांक 08.11.2024 को सुनवाई के दौरान आदेश पारित करते हुए मामले की तथ्यात्मक जांच करने हेतु निम्न सदस्यों की संयुक्त समिति गठित किया है (आदेश की प्रति संलग्न):–

- जिला पदाधिकारी, नवादा
- बिहार राज्य प्रदूषण नियंत्रण पर्षद्

माननीय अधिकरण ने जिला पदाधिकारी, नवादा को मामले में समन्वय और अनुपालन हेतु नोडल प्राधिकारी बनाया है तथा समिति को निर्देश दिया गया है कि पर्यावरणीय कानूनों एवं ठोस अवशिष्ट प्रबंधन नियम, 2016 के उल्लघन की जांच किया जाय। यदि जांच में उल्लंघन पाया जाता है तो कानून के अनुसार उल्लंघनकर्ता के खिलाफ उचित निवारक और दण्डात्मक कार्रवाई किया जाय तथा तीन माह के भीतर अनुपालन प्रतिवेदन एंन0 जी0 टी0, पूर्वी बेंच, कोलकता में दायर करने का निर्देश भी दिया गया है।

14

इस संबंध में श्री एन0 एम0 सिंह, वैज्ञानिक (मो0 नं0– 7485808262, ई–मेल– bspcb@yahoo.com) को निरीक्षण एवं इस रागिति में पर्षद् का प्रतिनिधित्व करने के लिए नामित किया गया है।

अतः अनुरोध है कि प्रासंगिक मामले में जिला पदाधिकारी, नवादा के स्तर से प्रतिनिधित्व नामित करते हुए तथ्यात्मक जांच करने हेतु तिथि निर्धारित कर पर्षद् कार्यालय को यथाशीघ्र सूचित करना चाहेंगे। ताकि ससमय माननीय अधिकरण के समक्ष प्रतिशपथ पत्र दायर किया जा सके।

प्रासंगिक मामला पूर्वी बेंच, कोलकता के समक्ष विचार करने हेतु हस्तांतरित किया गया है।

कृपया इसे सर्वोच्च प्राथमिकता देंगे।

अनुलग्नकः यथो0।

विश्वासभाजन
ह0/–
नीरज नारायण
सदस्य–सचिव।

ज्ञापांकः 2702 पटना, दिनांकः 29/11/24

प्रतिलिपिः श्री एन0 एम0 सिंह, वैज्ञानिक को आदेश की प्रति संलग्न करते हुए निर्देश दिया जाता है कि विषयांकित मामलों के संदर्भ में संबंधित से समन्वय स्थापित कर अग्रतर कार्रवाई सुनिशिचित करना चाहेंगे।

अनुलग्नकः यथो0।

29/11/24
(नीरज नारायण)
सदस्य–सचिव।

Annexure C

बिहार सरकार
**समाहरणालय, नवादा**
नवादा – 805110
(जिला गोपनीय शाखा)

दूरभाष 06324–212253 (कार्या0)
06324–212240 (आवास)
06324–212904 (फैक्स)
email: dm-nawadah.bih@nic.in

## आदेश

श्री नीरज नारायण, सदस्य–सचिव, बिहार राज्य प्रदूषण नियंत्रण पर्षद, पटना के पत्रांक– 2702, दिनांक 29.11.2024 द्वारा O.A. No.- 1081/2024/PB, Pinky Kumari V/S state of Bihar के संदर्भ में माननीय राष्ट्रीय हरित अधिकरण, प्रधान बेंच, दिल्ली के द्वारा पारित आदेश दिनांक 08.11.2024 द्वारा मामले की तथ्यात्मक जांच करने हेतु दो सदस्यों की संयुक्त समिति का गठन किया गया है –:

- जिला पदाधिकारी, नवादा
- बिहार राज्य प्रदूषण नियंत्रण पर्षद

नगर परिषद, नवादा के द्वारा अवशिष्ट के अवैज्ञानिक प्रबंधन और निपटान के मामले में जिला पदाधिकारी, नवादा के स्तर से प्रतिनिधित्व नामित करते हुए तथ्यात्मक जांच करने के लिए तिथि निर्धारित कर पर्षद कार्यालय को संसूचित किया जाना है। इस संदर्भ में पर्यावरणीय कानूनी एवं ठोस अवशिष्ट प्रबंधन नियम, 2016 के उल्लंघन पाये जाने पर उल्लंघनकर्त्ता के खिलाफ उचित निवारक और दंडात्मक कार्रवाई करने तथा दो माह के भीतर एन0जी0टी0, पूर्वी बेंच कोलकता में प्रतिशपथ दायर करने का निर्देश दिया गया है।

अतः वर्णित तथ्यों की जांच के लिए अधोहस्ताक्षरी स्तर से प्रतिनिधित्व करने हेतु **अनुमंडल पदाधिकारी, नवादा सदर** मो0 – 9473191258 को नामित किया जाता है।

विदित हो कि बिहार राज्य प्रदूषण नियंत्रण पर्षद, पटना के द्वारा श्री एन0एम0 सिंह, वैज्ञानिक (मो नं0–7485808262, ई–मेल– bspcb@yahoo.com) को निरीक्षण एवं समिति में पर्षद् का प्रतिनिधित्व करने के लिए नामित किया गया है।

अतएव उक्त परिप्रेक्ष्य में **दिनांक– 26.12.2024** को तिथि निर्धारित करते हुए **अनुमंडल पदाधिकारी, नवादा सदर** को निदेश दिया जाता है कि श्री सिंह से समन्वय स्थापित कर परिवाद–पत्र में उल्लेखित बिन्दुओं की जांच कर, तथ्यात्मक प्रतिवेदन यथाशीघ्र उपलब्ध कराना सुनिश्चित करेंगे, ताकि अनुपालन प्रतिवेदन एन0जी0टी0, पूर्वी बेंच, कोलकता में ससमय दायर किया जा सके।

ह0/–
जिला पदाधिकारी,
नवादा।

ज्ञापांक 2116 /गो0, दिनांक 21/12/2024

प्रतिलिपि :– अनुमंडल पदाधिकारी, नवादा सदर मो0– 9473191258 को माननीय राष्ट्रीय हरित अधिकरण, प्रधान बेंच, दिल्ली के द्वारा पारित आदेश दिनांक–08.11.2024 के साथ सूचनार्थ एवं अनुपालनार्थ प्रेषित।

प्रतिलिपि :– श्री एन0एम0 सिंह, वैज्ञानिक मो0– 7485808262 को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

प्रतिलिपि :– श्री नीरज नारायण, सदस्य–सचिव, बिहार राज्य प्रदूषण नियंत्रण पर्षद, पटना को उनके पत्र सं0–2702, दिनांक 29.11.2024 के क्रम में सूचनार्थ प्रेषित।

21/12/24
जिला पदाधिकारी,
नवादा।

13

Annexure D

# कार्यालय :- अनुमण्डल पदाधिकारी, नवादा सदर

गोपनीय शाखा

पत्रांक-1822 /गो0, दिनांक-30/12/24

प्रेषक,

अनुमंडल पदाधिकारी,
नवादा सदर।

सेवा में,

जिला पदाधिकारी,
नवादा।

विषय :- **O.A. No.-1081/2024/PB, Pinky Kumari V/S State of Bihar के मामले में माननीय राष्ट्रीय हरित अधिकरण, प्रधान बेंच, दिल्ली के द्वारा पारित आदेश दिनांक–08.11.2024 के अनुपालन हेतु तथ्यात्मक जांच प्रतिवेदन उपलब्ध कराने के संबंध में।**

प्रसंग :- **भवदीय आदेश ज्ञापांक–2116/गो0, दिनांक–21.12.2024**

महाशय,

उपर्युक्तं विषयक प्रासंगिक आदेश के अनुपालन में अधोहस्ताक्षरी एवं बिहार राज्य प्रदुषण नियंत्रण पर्षद के द्वारा नामित श्री एन0एम0 सिंह वैज्ञानिक द्वारा संयुक्त रूप से विषयांकित मामले के आलोक में स्थलीय जांच की गयी।

अतः संयुक्त जांच प्रतिवेदन भवदीय सेवा में इस पत्र के साथ संलग्न कर आवश्यक कार्रवाई हेतु भेजा जा रहा है।

**अनुलग्नक :– यथोपरि।**

**विश्वासभाजन,**

30/12/24

**अनुमण्डल पदाधिकारी,**
**नवादा सदर।**

**JOINT COMMITTEE REPORT IN THE HON'BLE NGT MATTER O.A. NO. 1081/2024(PB) RELATED TO ILLEGAL DUMPING OF SOLID WASTE IN KHURI RIVER NAGAR PARISHAD NAWADA, DISTRICT NAWADA BIHAR**

## 1. BACKGROUND

Hon'ble National Green Tribunal (NGT) Principal Bench New Delhi O.A. No. 1081/2024 dated 08/11/2024 in the matter of the issue is related to illegal dumping of solid waste in Khuri River of Nagar Parishad Nawada, District- Nawada. Due to unavailability of designated landfill site the solid waste dumped in low land area. At the persent time a land is provided by District Administration where solid waste dumped there and compost plant already functional. Where wet waste treated. To investigate the matter Pinki Kumari vs State of Bihar.

To investigate the matter, constituted a joint committee comprising one member each from Bihar State Pollution Control Board (BSPCB) and DM Nawada. The committee was directed to conduct site visit and submit the fact finding report in the matter. The committee was also directed to assess the Environmental Damage Compensation (EDC) in accordance with the principles laid down by the Hon'ble NGT in Original Application No. 606/2018. BSPCB was appointed as Nodal Agency of the said committee.a joint committee Hon'ble National Green Tribunal (NGT)

In accordance of above direction, a joint committee comprising of following officials carried out the site visit in Nagar Parishad Nawada on 26th December, 2024.

1. Sri Akhilesh Prasad, SDM Nawada Sadar, Nawada.
2. Sri. Nalini Mohan Scientist, Bihar State Pollution Control Board (BSPCB),

The complainant was informed about the visit plan through telephonic communication but she was found out of station.

At the outset, a meeting of joint committee was conducted at Nagar Parishad Nawada on 26th December, 2024. at 10:30 AM. In this meeting issues raised by the complainant were discussed for better understanding and planning for inspection in the matter. Subsequently, the committee members reached the site in question and carried out the detailed inspection.

## 2. Observations during Site Visit

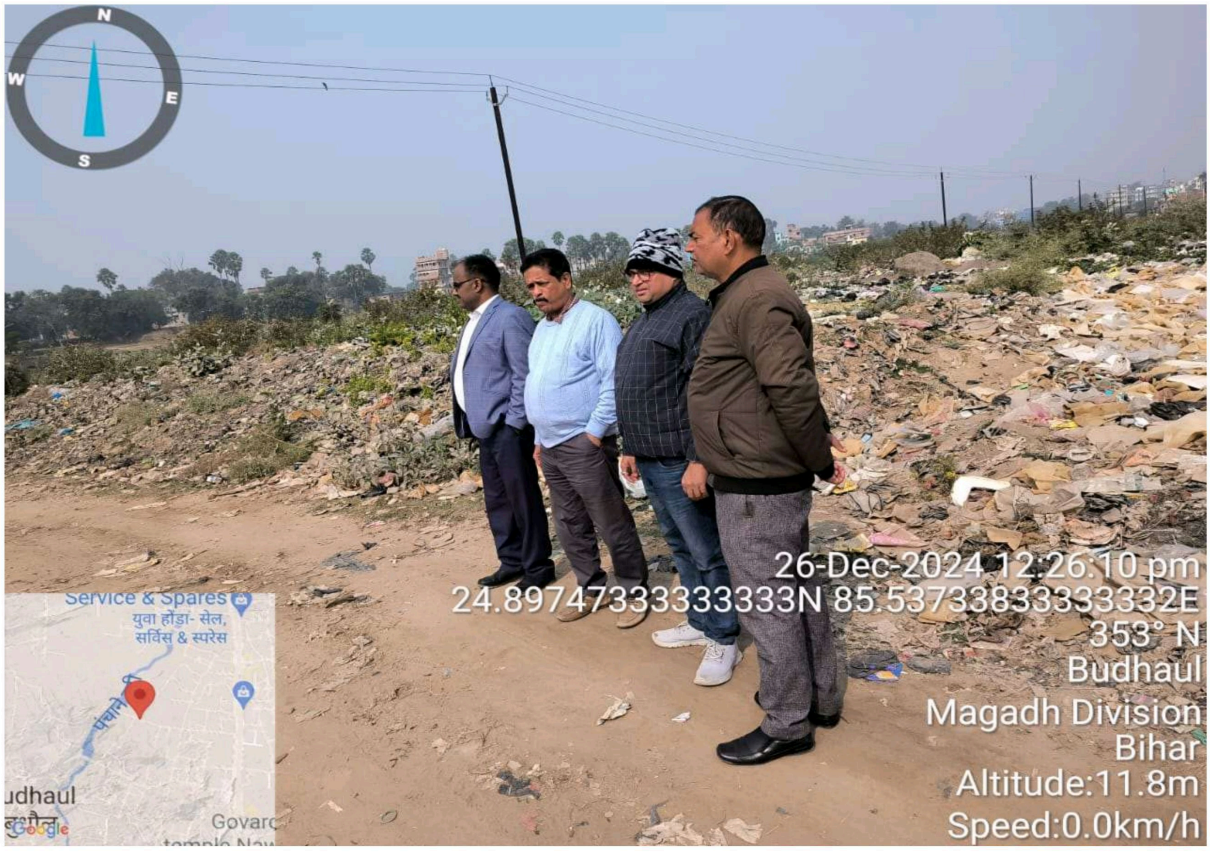
The observations of the committee are covered under two sections, i.e. information collected from Nawada Municipality on the subject matter and physical observations at site.

### 2.1 Information provided by Nagar Parishad Nawada

1) Population of Nawada Municipality area as per census 2011 is 1,80,740 and present population is about 2,25,740.
2) Present solid waste generation of Nadiad Municipality is 60 MT per day.

26-Dec-2024 12:44:17 pm
24.886026666666666N 85.521078333333334E
Ghanghauli
Magadh Division
Bihar
Altitude:19.2m
Speed:0.0km/h
MILLAT COLON
मिल्लत
कॉलोनी
Google

26-Dec-2024 12:26:39 pm
24.897483333333337N 85.537325E
245° SW
Budhaul
Magadh Division
Bihar
Altitude:11.6m
Speed:0.0km/h
Service & Spares
सर्विस & स्पारेस


N
W
E
S
26-Dec-2024 12:26:10 pm
24.89747333333333N 85.53738333333332E
353° N
Budhaul
Magadh Division
Bihar
Altitude:11.8m
Speed:0.0km/h
Service & Spares
युवा होंडा- सेल,
सर्विस & स्परेस
Google

S
E
M
N
26-Dec-2024 12:07:03 pm
24.88268333333333N 85.54795333333335E
192° S
Main Road
Nawada
Magadh Division
Bihar
Altitude:15.7m
Speed:0.0km/h
Laxmipur - Bal
Google

N
W
E
S
नवादा
Multiplex
विजय सिनेमा हॉल
Joseph's School
Google
26-Dec-2024 12:03:11 pm
24.881541666666667N 85.54572333333333E
353° N
Nawada
Magadh Division
Bihar
Altitude:19.4m
Speed:0.4km/h

N
W
E
S
Nawada
नवादा
Vijay Multiplex
Islam Nagar Rd
St. Joseph's Schoo
Google
26-Dec-2024 11:54:14 am
269° W
7 Kalali Road
Nawada
Magadh Division
Bihar
Altitude:20.5m
Speed:0.7km/h

N
S
N
m
Nawada
नवादा
Vijay Multiplex
Islam Nagar Rd
St. Joseph's Schoo
Google
26-Dec-2024 11:54:25 am
24.882998333333333N 85.541195E
267° W
7 Kalali Road
Nawada
Magadh Division
Bihar
Altitude:23.0m
Speed:0.1km/h

N
W
E
S
नवादा
Joseph's School
26-Dec-2024 12:03:16 pm
24.881541666666667N 85.545731666666665E
355° N
Nawada
Magadh Division
Bihar
Altitude:18.0m

3) There are three places where MSW has been dupmed till year 2022- 1. Mirzapur ward no- 13, 2. Kalali road ward no- 22, 3. Near ramlakhan singh yadav collage manger bigha ward no- 06. These MSW are reported as legecy waste to the department UDHD, Bihar. The survey of legecy waste started with in a week after survey remediation work started.
   Fresh waste dumped in kharidi bigha. The designated landfill site provided by District Administration of Nawada near sanokhra where the team of pollution control board visited but the land is under (title suit running in civil court). There fore waste cannot be dumped on this site.
4) In Nagar Parishad Nawada wet waste Treated in ghostawan there are 80 compost pit are formed where the SHGs women are segregated the waste and put the wet waste in compost pit then after 30-40 days compost ready to use.

GPS Map Camera
Ghostawon, Bihar, India
Wj52+v2m, Ghostawon, Bihar 805104, India
Lat 24.912167° Long 85.600365°
26/12/24 01:57 PM GMT +05:30
Google

GPS Map Camera
Ghostawon, Bihar, India
Wj52+v2m, Ghostawon, Bihar 805104, India
Lat 24.912093° Long 85.600461°
26/12/24 02:08 PM GMT +05:30
Google

5) The department UDHD assigned the work to M/s WSD CONSULTANT PRIVATE LIMITED, Rajnagar Ghaziabad, Uttar Pradesh for drone survey to estimate the legecy waste (attached as Annexure-III.)

**2.2 Site ovservation**

1. The joint committee on 26.12.2024 conducted the site inspection at the following three points and found huge dumping of old solid waste.

(i) Mirzapur ward no- 13.

(ii) Kalali road ward no- 22

(iii) Near Ramlakhan singh yadav collage manger bigha ward no- 06

2. No fire in the dump site was observed on the date of inspection.

3. Kharidi bigha. (Fresh Dump site)

**3. CONCLUSION**

1) During the inspection of the Khuri River, a huge quantity of old garbage was found dumped in the river which impeded its flow. Nawada Nagar Parishad may be directed to submit within a week a time-bound action plan to remove the garbage. The time bound action plan should include all the requisite time-bond steps, required for the restoration of river's natural flow and vitality, necessary for conservation of ecosystem.
2) As per Rule-22 of the Solid Waste Management Rules, 2016, time for remediation of old garbage/ legacy waste has already expired on 07th April, 2021.

N.M.Singh
30.12.24
(Nalini Mohan Singh)
Scientist,
Bihar State Pollution Control Board (BSPCB)

30/12/24
Akhilesh Kumar,
SDM Nawada Sadar,
Nawada

Annexure E

बिहार सरकार
रामाहरणालय, नवादा
नवादा – 805110
(जिला गोपनीय शाखा)

दूरभाष 06324–212253 (कार्या0)
06324–212240 (आवास)
06324–212904 (फैक्स)
email: dm-nawadah.bih@nic.in

पत्रांक– 71 /गो0, दिनांक– 18/01/2025

प्रेषक,

जिला पदाधिकारी,
नवादा।

सेवा में,

कार्यपालक पदाधिकारी,
नगर परिषद्, नवादा।

Approved
15.2.24

विषय :– O.A. No. 1081/2024/PB, Pinky Kumari V/s State of Bihar के मामले में माननीय राष्ट्रीय हरित अधिकरण, प्रधान बेंच दिल्ली द्वारा पारित आदेश दिनांक 08.11.2024 के अनुपालन के संबंध में।

प्रसंग :– बिहार राज्य प्रदूषण नियंत्रण पर्षद, पटना का ज्ञापांक–2702, दिनांक 29.11.2024

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र के संदर्भ में कहना है कि ठोस अवशिष्ट प्रबंधन और निपटारा के लिए आवंटित डंपिंग स्थल को छोड़कर अवैध रूप से खुरी नदी में डंपिंग करने संबंधी मामले पर माननीय राष्ट्रीय हरित प्राधिकरण प्रधान बेंच दिल्ली द्वारा दिनांक 08.11.2024 को पारित आदेश के क्रम में इस कार्यालय के आदेश ज्ञापांक–2116 /गो0, दिनांक 21.12.2024 द्वारा अनुमंडल पदाधिकारी, नवादा सदर एवं बिहार राज्य प्रदूषण नियंत्रण पर्षद, पटना द्वारा नामित श्री एन0 एम0 सिंह, वैज्ञानिक के साथ समन्वय स्थापित कर जाँच करने हेतु आदेशित किया गया। तद्नुसार एन0 एम0 सिंह, साईनटिस्ट बिहार स्टेट प्रदूषण नियंत्रण बोर्ड (BSPCB) तथा अनुमंडल पदाधिकारी, नवादा सदर द्वारा संयुक्त रूप से जाँच प्रतिवेदन उपलब्ध कराया गया है। उक्त जाँच प्रतिवेदन के निष्कर्ष में स्पष्ट किया गया है कि खुरी नदी में भारी मात्रा में पुराना कचरा डंप किया गया है।

अतः जाँच प्रतिवेदन की छायाप्रति संलग्न करते हुए निदेश दिया जाता है कि जाँच प्रतिवेदन में अंकित स्थलों पर डंप किये गये पुराना कचरा अविलम्ब हटाना सुनिश्चित करें, ताकि तत्संबंधी अनुपालन प्रतिवेदन से एन0 जी0 टी0 पूर्वी बेंच कोलकाता को अवगत कराया जा सके।

विश्वासभाजन,
16/1/25
जिला पदाधिकारी,
नवादा।

Annexure F

बिहार सरकार
समाहरणालय, नवादा
नवादा – 805110
(जिला विधि शाखा)

दूरभाष 06324–212253 (कार्या0)
06324–212240 (आवास)
06324–212904 (फैक्स)
Email:dm-nawadah.bih@nic.in

पत्रांक 2339 /विधि

प्रेषक,

प्रभारी पदाधिकारी,
जिला विधि शाखा, नवादा।

सेवा में,

कार्यपालक पदाधिकारी,
नगर परिषद्, नवादा।

नवादा, दिनांक 11 / 08 / 2025 ई0।

विषय :– OA No.-1081/2014/PB पिंकी कुमारी बनाम बिहार राज्य के मामले में माननीय राष्ट्रीय हरित अधिकरण, प्रधान बेंच दिल्ली द्वारा पारित आदेश दिनांक–08.11.2024 के मामले में अद्यतन प्रतिवेदन उपलब्ध कराने संबंध में।

प्रसंग :– जिला पदाधिकारी, नवादा का पत्रांक–71 / गो0, दिनांक–18.01.2025

महाशय,

निदेशानुसार उपर्युक्त विषयक प्रासंगिक पत्र के संबंध में कहना है एन0एम0 सिंह, साईन्टिस्ट, बिहार स्टेट प्रदूषण नियंत्रण बोर्ड (BSPCB) तथा अनुमण्डल पदाधिकारी, नवादा सदर द्वारा संयुक्त रूप से दिये गये जाँच प्रतिवेदन के आधार पर कि खुरी नदी में भारी मात्रा में पुराना कचड़ा डम्प किया गया है, के आलोक में प्रतिवेदन में अंकित स्थलों पर डम्प किये गये पुराना कचड़ा अविलंब हटाने हेतु आपको निदेशित किया गया था।

अतः प्रासंगिक पत्र की छायाप्रति संलग्न कर भेजते हुए अनुरोध है कि तत्संबंधी मामले में अद्यतन प्रतिवेदन लौटती डाक से उपलब्ध कराने की कृपा की जाय, ताकि माननीय राष्ट्रीय हरित अधिकरण, पूर्वी क्षेत्र पीठ कोलकता में विषयाधीन वाद से संबंधित मामले में ससमय प्रतिशपथ पत्र दायर किया जा सके।

विश्वासभाजन

प्रभारी पदाधिकारी,
जिला विधि शाखा, नवादा।
11.08.2025

Annexure G

**कार्यालय, नगर परिषद्, नवादा**

पत्रांक...963.../न० प०

प्रेषक,

कार्यपालक पदाधिकारी,
नगर परिषद् नवादा |

सेवा में ,

**प्रभारी** पदाधिकारी,
**जिला विधि** शाखा, नवादा |

नवादा, दिनांक....11..../अगस्त, 2025 ई० |

**विषय:- OA No- 1081/2014/PB पिंकी कुमारी बनाम बिहार राज्य के मामले में माननीय राष्ट्रीय हरित अधिकरण प्रधान बेंच , नई दिल्ली द्वारा पारित आदेश दिनांक- 06.11.2024 के मामले में अद्यतन प्रतिवेदन उपलब्ध कराने के संबंध में |**

**प्रसंग:- भवदीय पत्रांक- 2339/विधि दिनांक- 11.08.2025 |**

महाशय,

उपर्युक्त विषयक प्रासंगिक विषय के संबंध में कहना है कि नगर परिषद्, नवादा अंतर्गत खुरी नदी में पुराना कचरा निष्पादन हेतु मेसर्स, जेरौन इंजीनियरिंग प्राईवेट लिमिटेड, सी०- 121, बी० एस० रोड, इंडस्ट्रियल एरिया, गाजियाबाद, उत्तर प्रदेश- 201009 को कार्य आवंटित किया गया है | संवेदक के द्वारा मशीन लाकर कचरा निष्पादन हेतु बेस तैयार किया जा रहा है | (प्रतिवेदन के साथ GEO-TAGGED फोटो संलग्न)

सादर सूचनार्थ समर्पित |

अनुलग्नक:- यथोक्त |

विश्वासभाजन

कार्यपालक पदाधिकारी,
नगर परिषद्, नवादा |

10 Aug 2025 09:15:02
178° S
7 Kalali Road
Nawada
Magadh Division
Bihar
Altitude:21.7msnm
Speed:0.3km/h
Index number: 4619

JEEVAN JYOTI
PUBLIC SCHOOL
Foundation Course
For : JEE & Medical
12/08/2025 15:30